



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

मंगळवार, फेब्रुवारी २४, २००९/फाल्गुन ५, शके १९३०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code (Amendment) Ordinance, 2009 (Mah. Ord. II of 2009), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Land Revenue Code (Amendment) Ordinance, 2009 (Mah. Ord. II of 2009), published under the authority of the Governor.]

REVENUE AND FORESTS DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 24th February 2009.

MAHARASHTRA ORDINANCE No. II OF 2009.

AN ORDINANCE

further to amend the Maharashtra Land Revenue Code, 1966.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate

action further to amend the Maharashtra Land Revenue Code, 1966, for the purposes hereinafter appearing :

Mah.
XLI of
1966.

भाग आठ-१९

(६६)

[किंमत : रुपये २०.००]

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and
commence-
ment.

1. (1) This Ordinance may be called the Maharashtra Land Revenue Code (Amendment) Ordinance, 2009.

(2) It shall come into force at once.

Amendment
of section
314 of Mah.
XLI of 1966.

2. In section 314 of the Maharashtra Land Revenue Code, 1966, after the word "Aurangabad" the word "Pune" shall be inserted.

Mah.
XLI of
1966.

STATEMENT

The Maharashtra Revenue Tribunal is established under section 309 of the Maharashtra Land Revenue Code, 1966 (Mah. XLI of 1966). As per the provisions of section 314 of the said Code, the said Tribunal shall ordinarily sit at the Headquarters, Aurangabad and Nagpur.

2. It is noticed by the State Government that the number of appeals and revision applications pending in the said Tribunal under the said Code and other enactments, in respect of the Pune Revenue Division, are more as compared to the other Revenue Divisions of the State. The Government, therefore, considers it expedient to establish a separate Bench of the said Tribunal at Pune, by amending the said Code suitably.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that the circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Land Revenue Code, 1966, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

S. C. JAMIR,

Dated the 21st February 2009.

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

NEELA SATYANARAYAN,

Additional Chief Secretary to Government.